

The Minister of State in the Ministry of Home Affairs (Shri Hathl): The information is being collected and will be laid on the Table of the House as soon as it is available.

हिन्दुस्तान आर्गेनिक केमिकल कारखाना

1494. श्री बसवन्त : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र में पनवेल के समीप पोसरीगांव में हिन्दुस्तान आर्गेनिक केमिकल कारखाने का निर्माण कब पूरा होगा;

(ख) क्या उन किसानों को, जिन की भूमि अर्जित की गई है, पूरी तरह क्षतिपूर्ति दी गई है;

(ग) क्या इस उद्योग में नौकरी के मामले में इन भूमिहीन किसानों को प्राथमिकता दी गई है; और

(घ) यदि हां, तो उस का ब्योरा क्या है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य-मंत्री (श्री अल्लोसन) : (क) महाराष्ट्र में पनवेल के समीप पोसरीगांव में 1968 तक हिन्दुस्तान आर्गेनिक केमिकल कारखाने के पूरे होने की आशा है।

(ख) महाराष्ट्र राज्य सरकार द्वारा भूमि अर्जित की गई है। उक्त सरकार ने परियोजना के लिए भूमि मुफ्त दी है। अतः केन्द्रीय सरकार द्वारा कोई मुआवजा (compensation) नहीं दिया जायेगा।

(ग) और (घ) सरकारी क्षेत्रीय उपक्रमों में भर्ती की नीति के बारे में सरकार ने सामान्य नियमों को लागू किया है; जिस में अन्य चीजों के अतिरिक्त परियोजना के लिए भूमि के अर्जन से विस्थापित हुए व्यक्तियों को नौकरी का देना भी शामिल है। 14-4-1961 को लोक-सभा में पूछे गये तारांकित प्रश्न संख्या 1520 के उत्तर के सम्बन्ध में

उद्योग मंत्री द्वारा इन आदेशों की एक प्रति सभा पटल पर रखी गई थी। इन आदेशों के अनुसार हिन्दुस्तान आर्गेनिक केमिकल लि० परियोजना के लिए अर्जित क्षेत्र से विस्थापित हुए व्यक्तियों को नौकरी में तरजीह (preference) देने के लिए हर प्रकार का प्रयत्न करेगा।

Anti-Hindi Agitation

1495. { Shri Daljit Singh:
Shri Vishwa Nath Pandey:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri J. P. Jyotishi:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 119 on the 24th February, 1965 and state:

(a) how much loss of life and property has been caused by the anti-Hindi agitators in the South;

(b) whether it is proposed to appoint some Commission to go into details of the agitation and to find out exploiters for punishment; and

(c) if so, when a decision is likely to be taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Precise information regarding the loss caused on account of damage to property is not available. About 70 persons are reported to have died.

(b) There is at present no such proposal under the consideration of the Government.

(c) Does not arise.

Government Services

1496. { Shri Dighe:
Shri D. D. Mantri:
Shri T. A. Patil:
Shri Baswant:

Will the Minister of Home Affairs be pleased to state:

(a) the number of class I and class II employees in the different services of the Central Government; and

(b) how many of these come from each of the different States?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Detenus in Kerala

1497. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) the number of detenus arrested in Kerala after 29th December, 1964;

(b) whether Government have received any memorandum demanding family allowance to the detenus of Kerala;

(c) whether Government have taken any action on the memorandum;

(d) whether the Government had been paying family allowance to detenus of the State during British rule or later; and

(e) if so, the reason for not paying now?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) 145. Of these, 4 have been transferred to their parent States.

(b) Yes, Sir.

(c) The matter is under consideration.

(d) No information is available about payment of family allowance in the former princely State of Travancore-Cochin during British rule. There has been no case of payment of family allowance by the Government of Kerala (after the formation of the State).

(e) Does not arise.

Ammonia Plant, Sindri Fertilizer Factory

1498. Shri Tan Singh: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the production of

Double Salt in Ammonia Plant in Sindri Fertilizer Factory in 1963-64 was only 4 per cent of the rated capacity;

(b) if so, the reasons for the shortfall; and

(c) the steps taken to meet the demand?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No. The actual production of Double Salt in 1963-64 was 47,211 tonnes which works out to about 45.4 per cent of the rated capacity.

(b) The reasons for shortfall in production of the rated capacity are:

(i) lower production of ammonia in the new ammonia plant due to insufficient capacity of lean gas plant;

(ii) sale of 5,000 tonnes of ammonia as such, which accounted for a loss of production of about 13,000 tonnes of Double Salt; and

(iii) unsettled labour conditions during 1963-64.

(c) The manufacture of Double Salt is not envisaged in the programme of indigenous production of fertilizers during the Plan period. This fertilizer is also not imported. Government allots on restricted basis whatever supplies become available from the production at Sindri.

Whitley Council

1499. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether Mr. Leslie Williams, an expert on Whitley Council from U.K., visited India to advise Government on the proper functioning and working of joint consultation machinery;

(b) if so, what suggestions were given by him; and